

(PHYSICAL HEARING)

**RC No. 224 2017 A0001/CBI/AC-VI/SIT
u/S. 120B IPC 8, 9 13(2) r/w. 13(1) d of PC Act 1988**

27.10.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO SP
Santosh Hadimani.

Ld. PP for CBI seeks some time to file further status report in terms of the order dated 26.09.2020 on the ground that the further status report could not be filed due to the reason that IO was on training for some time and thereafter, he examined five witnesses and he still needs some more time to answer the queries raised by this Court on the last date of hearing. Time granted in the interest of justice.

However, it was observed in the last order dated 26.09.2020 as under :

“One of the most basic axiom of rule of law is, that there should be equality before the law that is equal subjection of all citizens (rich of poor, high of low, official or non official) to the ordinary law of the land.”

Therefore, it is expected from the premiere investigating agency / CBI that they would candidly answer the queries/issues raised by this Court provisionally on the last date of hearing, considering the fact that some of the queries pertain to the role of two of its Ex-Directors Sh. A. P. Singh and Sh. Ranjit Sinha along with the alleged middle man Sh. Moin Akhtar Qureshi.

However, considering the peculiar circumstances, let the



IO along with the concerned J.D., CBI, who is supervising the investigations of this case, be summoned for the NDOH for answering the queries raised vide order dated 26.09.2020.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

Put up for further status report / further proceedings on **17.11.2020.**



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/27.10.2020